

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK  
O.A.No.1093 OF 2012  
Cuttack this the 31st day of January, 2013

CORAM:  
**HON'BLE SHRI A.K.PATNAIK, MEMBER(A)**  
**HON'BLE SHRI R.C.MISRA, MEMBER(A)**

Sri Ashok Kumar Pattnayak, S/o. late Naba Kishore pattanayak,  
At/PO-Paikatigiria, Via-PN College, Dist-Khurda-752055  
...Applicant

By the Advocates:Mr.P.K.Padhi  
-VERSUS-  
Union of India represented through

1. The Director General of Posts, New Delhi-110 116
2. Chief Post Master General, Odisha Circle, Bhubabeswar, Dist-Khurda-751001
3. Senior Superintendent of Post Offices, Puri Division, At/PO/Dist-Puri, Odisha-752 001

...Respondents

By the Advocates:Ms.S.Mohapatra, ASC

ORDER(Oral)

**SHRI A.K.PATNAIK, MEMBER(J):**

Heard Shri P.K.Padhi, learned counsel for the applicant. Registry has pointed out certain defects. However, we find that this O.A. has been filed by the applicant challenging the order of rejection of his prayer for compassionate appointment on the ground that he scored less than 50 merit points on a hundred point scale. It has been further indicated therein that the instructions contained by the Directorate letter state that the term "hard and deserving cases" would mean cases over and above 50 merit points.

2. It reveals from the record that ventilating his grievance, applicant has made a representation dated 27.2.1020(Annexure-A/6) to the Chief Post Master General, Orissa Circle, Orissa and having

R

1/1/2020

received no response has approached this Tribunal in the present O.A.

3. Copy of this O.A. had been served on Shri S.Barik, learned ASC. Ms.S.Mohapatra, learned ASC has been served with another copy of the O.A. and accordingly, we have heard Ms.S.Mohapatra in the absence of Shri Barik.

4. During the course of hearing, Shri Padhi submitted that he would be satisfied if a direction is issued to Respondent No.2 to consider and dispose of the pending representation within a specific time frame.

5. In this view of the matter, without entering into the merit of the case, we direct Respondent No.2 to consider and dispose of the representation of the applicant as at Annexure-A/6, if not yet disposed of, through a reasoned and speaking order under intimation to the applicant within a period of two months from the date of receipt of this order.

6. With the above observation and direction, this O.A. is disposed of. No costs.

7. Send a copy of this order along with copy of the paper book to Res.No.2 at the cost of the applicant. Shri Padhi undertakes to file the requisites within two days.

(R.C.MISRA)  
MEMBER(A)

  
(A.K.PATNAIK)  
MEMBER(J)